

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 28 MAR 1994

APPLICATION NUMBER: 974 of 1993.

APPLICANTS:

Sri. Subhodaya Kudlu v/s Secretary, M/o. Finance, N Delhi and
T.o. others.

RESPONDENTS:

1. Sri. B. P. Jayakar, Advocate,
3372, Thirteenth-A-Main,
HAL-II Stage, Bangalore-38.
2. Collector of Central Excise,
Queen's Road, Bangalore-1.
3. Sri. M. S. Padmarajaiah, Senior Central
Govt. Stng. Counsel, High Court Bldg,
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 17th March, 1994.

Issued
28/3/94

o/c

✓ DEPUTY REGISTRAR
JUDICIAL BRANCHES.

R. Gnanaraj 28/3

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.974/93.

THURSDAY, THIS THE 17TH DAY OF MARCH, 1994.

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI V. RAMAKRISHNAN .. MEMBER (A)

Subhodaya Kudlu,
Superintendent of
Central Excise,
Gulbarga, Karnataka. .. Applicant

(By Advocate Shri B.P. Jayakar)

Vs.

1. Union of India
represented by the Secretary,
Ministry of Finance,
New Delhi.

2. Collector of Central Excise,
Queens Road,
Bangalore - 560 001.

3. Collector of Central Excise,
Takked Bldg., Club Road,
Belgaum - 590 001. ... Respondents

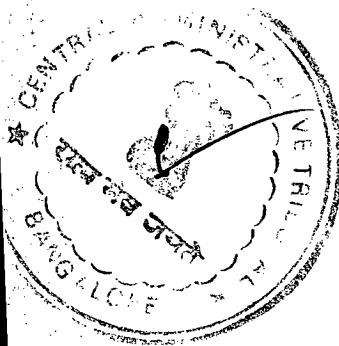
(By Advocate Shri M.S. Padmarajaiah)
Central Govt. Sr. Standing Counsel.

ORDER

Shri Justice P.K. Shyamsundar, Vice Chairman.

We have heard Shri Jayakar, the learned counsel for the applicant and Shri M.S. Padmarajaiah, the learned senior standing counsel for the respondents.

2. We dispose off this application after admission and proceed to record a statement by Shri Jayakar that he no longer contends against the impugned order transferring the applicant on promotion to some other place. All that he wants is a consideration of the galore



of representations said to have been made for his transfer back to Mangalore or any nearby place from Gulbarga where he now is.

3. We think this simple and innocuous request of the applicant for retransfer may be considered by the respondent department and issue appropriate orders regarding his retransfer to Mangalore or any nearby place.

4. With this observation, this application stands disposed off.

Sdr

(V. RAMAKRISHNAN)
MEMBER (A)

Sdr

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

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S. Shyamsundar